

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3778  
ANSWERED ON:14.12.2009  
IMPLEMENTATION OF SOCIAL JUSTICE ACTS  
Maadam Shri Vikrambhai Arjanbhai

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether the Government has any mechanism to monitor the implementation of the recent Acts pertaining to social justice;
- (b) if so, the details thereof;
- (c) whether implementation of these Acts requires extended infrastructure and functionaries;
- (d) if so, whether the Government has provided adequate funds to the States for the purpose;
- (e) if so, the details thereof, State-wise; and
- (f) if not, the reasons therefor?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT(D. NAPOLEON)

(a) and (b) The Maintenance and Welfare of Parents and Senior Citizens Act, was enacted in 2007. The Act comes into force upon notification by the State Govts./UTs. National Council for Older Persons, which is an Apex National level Consultative body inter-alia also monitors the progress of implementation of the Act.

(c) to (f) The State Govts. and UTs are required to notify the Act for implementation. As per the provisions of the Act the existing infrastructure and functionaries of the district like District Social Welfare Officer, Sub-Divisional Magistrate and District Magistrate are required to be notified as Maintenance officers, heads of Maintenance Tribunals and Appellate Tribunals under the Act.

So far 22 States and all UTs have notified the Act and are taking action in this regard.